

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 9.5.94.

OA 41/91

NEENU

... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant. ... SHRI D.K. SWAMY.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Neenu in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for a direction to the respondents to consider the seniority position as contained in the seniority list. He has also prayed for quashing the impugned order dated 8.8.90 (Annexure A-1) qua him. He has also prayed for a direction to the respondents to adhere to and implement the seniority list dated 30.5.85 notified by the respondent No.3.

2. We have heard the learned counsel for the parties. The learned counsel for the applicant instead of pressing the OA on merits, during the course of arguments, seeks permission to withdraw the same. Applicant's counsel is permitted to withdraw the OA, which is dismissed as having been withdrawn. No order as to costs.

( O.P. SHARMA )  
MEMBER (A)

Gopal Krishna  
( GOPAL KRISHNA )  
MEMBER (J)